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## Himachal Pradesh Private Clinical Establishments (Registration And Regulation) Repeal Act, 2013

(Act No. 40 Of 2013)

Content

## 1. Short title

## 2. Repeal of Act No. 13 of 2007 and savings

Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see the Rajpatra, Himachal Pradesh, dated 9th April, .2013, pp. 232 and 234.

Received the assent of the Governor on the 3rd June, 2013 and was published both in Hindi and English in the Rajpatra, Himachal Pradesh, dated 7th June, 2013, pp. 1561-1564.

An Act to repeal the Himachal Pradesh Private Clinical Establishments (Registration and Regulation) Act, 2007(Act No. 13 of 2007).

Himachal Pradesh Private Clinical Establishments (Registration And Regulation)
Repeal Act, 2013

(Act No. 40 Of 2013)

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Sixty-fourth Year of the Republic of India as follows:-

## 1. Short title.-

This Act may be called the Himachal Pradesh Private Clinical Establishments (Registration and Regulation) Repeal Act, 2013.

2. Repeal of Act No. 13 of 2007 and savings.-

The Himachal Pradesh Private Clinical Establishments (Registration and Regulation) Act, 2007 is hereby repealed:

Provided that such repeal shall not affect,-

- (a) any right, privilege, obligation or liability acquired, accrued or incurred under the said Act; or
- (b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Act; or
- (c) any investigation, legal proceedings or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

andany such investigation, legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the provisions of the said Act had not been repealed:

Provided further that anything done or any action taken, including any appointment or delegation made, notification, order, or directions issued, rule made, registration made, license granted, license fee or any other fee imposed, under the Act so repealed shall, in so far as it is not inconsistent with the provisions of the Clinical Establishments (Registration and Regulation) Act, 2010 (Act No. 23 of 2010), be deemed to have been done or taken as if the Himachal Pradesh Private Clinical Establishments (Registration and Regulation) Act, 2007 (Act No.13 of 2007) had not been repealed and any such appointment, delegation, notification, order, direction, rules, registration, license, duty, license fee or other fee shall continue to be in force accordingly until suspended.